

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 41/RP/2022

- Subject** : Petition under Section 94 of the Electricity Act read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2013 seeking review of order dated 25.6.2022 passed by the commission in Petition No. 159/TT/2021.
- Date of Hearing** : 27.4.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Haryana Vidyut Prasaran Nigam Limited (HVPNL).
- Respondents** : Grid Corporation of India Limited & 3 others
- Parties Present** : Ms. Nikita Choukse, Advocate, HVPNL
Shri Ankush Garg, Advocate, HVPNL

Record of Proceedings

The Petitioner filed Petition No. 159/TT/2021 for determination of tariff of the following seven inter-State transmission lines of the Petitioner for 2019-24 tariff period. However, the Commission vide order dated 25.6.2022 approved the tariff for Asset-I and rejected to determine the tariff for Asset-II to Asset-VII. The instant review petition has been filed for review of the order dated 25.6.2022 in Petition No. 159/TT/2021.

Assets	Asset Name	COD	Length in km	Connecting States
Asset-I	220 kV S/C Bhiwadi-Rewari (Ckt.-1)	7.2.2009	23.761	Rajasthan-Haryana
Asset-II	220 kV S/C Bhiwadi-Mau	18.6.2011	14.067	Rajasthan-Haryana
Asset-III	220 kV S/C Bhiwadi-Rewari (Ckt.-2)	18.1.2016	23.761	Rajasthan-Haryana
Asset-IV	220 kV S/C HSIIDC-Bawal-Bhiwadi	16.9.2016	25.69	Rajasthan-Haryana
Asset-V	220 kV S/C Pinjore-Kunihar (Ckt.-1)	16.11.2017	49.5 (Haryana Portion 24.5 km)	HP-Haryana
Asset-VI	220 kV S/C Pinjore-Kunihar (Ckt.-2)	13.7.2018	49.5 (Haryana Portion 24.5 km)	HP-Haryana
Asset-VII	132 kV D/C Pinjore-Ropar	22.11.2071	55	Punjab-Haryana



2. The learned counsel for the Petitioner made the following submissions:
- a) The Commission vide order dated 25.6.2022 in Petition No. 159/TT/2021 determined the tariff of Asset-I and rejected to determine the tariff for Asset-II to Asset-VII. The Commission did not approve the tariff for Asset-II, Asset-III, Asset-IV and Asset-VII and directed the Petitioner to continue to claim the tariff for the said assets for the 2019-24 tariff period from Haryana Electricity Regulatory Commission as was done for 2015-19 period. As regards Asset-V and Asset-VI, the Commission observed that multiple LILOs of the existing line have been made by the Petitioner and the approval of RPC/ SCM and reasons for creating such LILOs have not submitted.
 - b) In the instant review petition the Petitioner is seeking approval of the O&M Expenses of associated bays for Asset-I, approval of tariff for Asset-II, Asset-III, Asset-IV and Asset-VII as per the 2019 Tariff Regulations considering that the Sate Commission does not have jurisdiction over the said inter-State transmission lines and allow to produce RPC/SCM approvals with respect to Asset-V and Asset-VI, as the Petitioner was not given opportunity to produce the same during the hearing in Petition No. 159/TT/2021.
3. After hearing the learned counsel for the Review Petitioner, the Commission reserved the order on admissibility of the review petition.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

